CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, WEST ZONAL BENCH : AHMEDABAD

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 12176 of 2014-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-001-COM-111-13-14 dated 31.01.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Gautam Paper Udyog **.... Appellant**
Plot No. 64-65, Shree Silk City,
Industrial Park, Bhestan,
SURAT, GUJARAT -395023

VERSUS

Commissioner of Central Excise & ST, Surat-i **.... Respondent**
New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

WITH

EXCISE Appeal No. 12177 of 2014-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-001-COM-111-13-14 dated 31.01.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Jitendra Mohan Modi **.... Appellant**
Partner of M/s. Gautam Paper Udyog,
Plot No. 64-65, Shree Silk City,
Industrial Park, Bhestan,
SURAT, GUJARAT -395023

VERSUS

Commissioner of Central Excise & ST, Surat-i **.... Respondent**
New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

AND

EXCISE Appeal No. 12178 of 2014-DB

[Arising out of Order-in-Original/Appeal No SUR-EXCUS-001-COM-111-13-14 dated 31.01.2014 passed by Commissioner of Central Excise, Customs and Service Tax-SURAT-I]

Jitendra Mohan Modi **.... Appellant**
Partner of M/s. Gautam Paper Udyog,
Plot No. 64-65, Shree Silk City,
Industrial Park, Bhestan,
SURAT, GUJARAT -395023

VERSUS

Commissioner of Central Excise & ST, Surat-i **.... Respondent**
New Building...Opp. Gandhi Baug,
Chowk Bazar, Surat, Gujarat-395001

<u>APPEARANCE</u> :

None for the Appellant
Shri Tara Prakash, Deputy Commissioner (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

DATE OF HEARING/ DECISION: 19.02.2024

FINAL ORDER NO. 10461-10463/2024

<u>RAMESH NAIR</u> :

When the matter was called out, no one appeared on behalf of the appellants. From the record, it is observed that this appeal has come up for hearing on 14.06.2023, 27.06.2023, 27.07.2023, 09.08.2023, 08.11.2023, 05.12.2023 and 19.02.2024. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly the appeal is dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(C L Mahar)
Member (Technical)**

KL